



2026:AHC:39374

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6597 of 2026

Jang Bahadur

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : Kamlesh Singh

Counsel for Respondent(s) : Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and learned Standing Counsel for the State and perused the material available on record.
2. The present writ petition has been filed to issue a writ, order or direction in the nature of mandamus commanding an directing the respondent nos. 2 and 3 to take necessary action against the respondent no. 5 and 6 while raising forcible obstruction over the land of Gata No. 932-GA a sum of area 0.069 Hectare, which has been recorded as Bheeta.
3. The relief sought in the present writ petition by the petitioners, which is against the private respondent nos 5 & 6, namely Ravindra and Virendra.
4. From perusal of the record, it is clear that the petitioner wants relief against the private individuals which cannot be granted under writ jurisdiction. Law in this connection is well settled that mandamus cannot be issued against the private individuals and the appropriate remedy lies under the common law.
5. In this view of the matter, the present petition is dismissed with the liberty to avail the common law remedy, if so advised.

February 18, 2026

Vinod.

(Prakash Padia, J.)